

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.168/2020

This the 14th day of July, 2020

**Coram : Hon'ble Shri J.V.Bhairavia, Member (J)
Hon'ble Shri A.K.Dubey, Member (A)**

Shri Arvindbhai L. Prajapati
S/o. Lakshmanbhai Prajapati
Aged – 53 years,
Working as Postal Assistant at Subhanpura, now
Attached to Manjusar GIDC
Residing at – A-7, Vrajbhumi Society, Behind Sankar Plot,
Ajwa Wagodiya Ring Road,
Vadodara – 390 019.. Applicant

(By Advocate : Ms. S.S. Chaturvedi)

VERSUS

1. Union of India,
Notice to be served through
The Chief Post Master General
Khanpur, Ahmedabad 380 001.

2. Sr. Supdt. of Post Offices,
Vadodara West Division,
Vadodara 390 002. **Respondents**

O R D E R – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

Being aggrieved by non-consideration of the representation dated 07.10.2019 (Anneuxre A-1) of the Applicant, he has approached this Tribunal by way of filing this OA under Section 19 of the Administrative Tribunals Act, 1985.

2. The brief facts of the case are as under :

The Department of Post had scheduled written examination for the post of Postman and the Applicant being eligible for the said post, had appeared in the examination held on 20.11.1983. The result of the said examination was declared on 25.6.1984 wherein the applicant was declared successful in the said examination. It is further submitted that as per the letter dated 08.08.1984, the Applicant was sent for the practical and theoretical training for the post of Postman and since then he was working as Postman. The Applicant was allotted the ASP East Division, Vadodara vide letter dated 09.8.1984. Counsel for the Applicant, Ms. S.S.Chaturvedi submits that since the Respondents have issued a Memo No.ASP (E)/B/Pmen/ OS/88, dated 14.03.1988 (Annexure A-5) whereby the Applicant was allotted/appointed as Ty. L.R. Postman H.Q., Fatepura S.O. w.e.f. 01.04.1988 and the Respondents are counting the said date i.e. 01.04.1988 as his appointment date in the Department. Being aggrieved by the same, the Applicant has made representation dated 07.10.2019 to the Respondent No.2 and requested to consider his date of appointment as 09.08.1984 instead of 01.04.1988, but no heed was paid to his representation. Hence, this OA.

3. At this juncture, counsel for the Applicant, Ms. S.S.Chaturvedi submits that the Applicant will be satisfied, if appropriate direction be issued to the Respondent No.2 for consideration of his pending representation dated 07.10.2019 (Annexure A-1) with regard to

counting of his service rendered to the Department for all purpose such as pay, promotion, seniority, qualifying service, pay fixation and other consequential benefits.

4. In view of the submissions made by the counsel for the Applicant, and on perusal of the pleadings and the documents annexed thereto, we dispose of the OA with direction to the respondent No.2, if the representation of the Applicant dated 07.10.2019 (Annexure A-1) is yet not decided, the same shall be considered and decided within a period of two months from the date of receipt of a copy of this order and intimate the decision so taken to the Applicant within fifteen days thereafter.

5. With the above directions, the OA stands disposed of accordingly. No order as to costs.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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